IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 210
(IB)-1416(ND)2019
IA-2067/2021, IA-2205/2021, IA-3802/2021,
IA-4486/2021, IA-875/2021

IN THE MATTER OF:
Vijaya Purohit ... Applicant/Petitioner

Versus

M/s. Trading Engineers (International) Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 15.07.2024

CORAM:
SH. MANNI SANKARIAH SHANMUGA SUNDARAM
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant	**:**	Adv. Sumit Bindal along with Mr. Anil Tyagi in IA-2067/2021, IA-2205/2021, IA-4486/2021.
For the RP	**:**	Vivek Parti
For the SRA	**:**	Abhirup Dasgupta, Ishaan Duggal and Ruchi Goyal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2067/2021, IA-2205/2021, IA-3802/2021, IA-4486/2021, IA-875/2021: In terms of the order dated 02.05.2024 passed by this Tribunal, Ld. Counsels for the parties were directed to remain present and make the submissions/clarifications.

List this matter before the Regular Bench on 06.08.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)

UPASANA